



2026:AHC:28123

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3698 of 2026

Shair Bano

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Mishra, Ritesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the learned counsel for the petitioner to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Meerganj District Bareilly to decide the interim application dated 07.01.2026 filed in Computerized Case No.20251213063376 expeditiously.
2. On the other hand, it is argued by learned Standing Counsel that respondent No.2 will take a decision in the matter expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Meerganj District Bareilly to decide the aforesaid interim relief application within a period of six weeks from the date of production of certified copy of this order.

(Prakash Padia,J.)

February 9, 2026

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